

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5006

ANSWERED ON:13.08.2014

SUBLETTING OF GOVERNMENT ACCOMMODATION

P. Shri Nagarajan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of complaints received by the Government about subletting of Government accommodation/bungalows during the last three years and current year, State/UT-wise and type-wise;
- (b) the details of persons to whom these accommodation/bungalows have been allotted;
- (c) the action taken by the Government thereon along with the number of such cases disposed off and lying pending during the said period, State/UT-wise; and
- (d) the corrective measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a): Number of complaints received during the last three year, and current year, Delhi region only General Pool is given below:-

| Year | Complaints received |
|--|---------------------|
| (1st Jan to 31st Dec) | |
| 2011 | 1198 |
| 2012 | 1565 |
| 2013 | 820 |
| Current Year (1st Jan to 31st July 2014) | 554 |

Details of Type-wise complaints received during the last three years and current year, Delhi region is given below (complaints received and action taken thereon includes complaints received in previous years):-

| Quarter | Year(1st Jan to 31st Dec) |
|----------|-----------------------------|
| Type | 2011 2012 2013 Current year |
| | 1st Jan to 31st July |
| Type-I | 403 492 262 174 |
| Type-II | 530 743 385 261 |
| Type-III | 222 290 152 110 |
| Type-IV | 32 30 18 07 |
| Type-VA | 02 |
| Type-VB | 01 01 |
| Type-DS | 02 01 02 01 |
| Type-GA | 02 04 |
| Type-GB | 01 01 01 |
| Type-GH | 01 02 |
| Type-SS | 02 |
| Type-SQ | 01 01 |
| Total | 1198 1565 820 554 |

(b) The year-wise and type-wise details of the allottees against whom suspected subletting was reported by the Inspection Team after physical verification of the complained quarter is given below-

| Type of Year (Jan to Dec) quarter | 2011 | 2012 | 2013 | Current year reported | 1st Jan to sublet 31st July, 2014 |
|-----------------------------------|------|------|------|-----------------------|-----------------------------------|
| Type-1 | 159 | 136 | 128 | 45 | |
| Type-II | 236 | 276 | 159 | 86 | |
| Type-III | 100 | 188 | 55 | 26 | |
| Type-IV | 15 | 20 | 04 | 03 | |
| Type-V | 02 | | | | |
| Total | 510 | 622 | 346 | 160 | |

Annexure A B C D

The details of information in respect of regional offices is at Annexure-E. The details of information in respect of other States/UTs is being collected.

(c) The year-wise details of action taken by the Government thereon is given below (the action taken details includes cases initiated in previous year also):-

Sl. Details of penalties Year (1st Jan to 31st Dec)

No. imposed against the 2011 2012 2013 Current Year

connived officials (1st Jan

against whom the to 31st

subletting case July 2014)

was proved

1. Number of subletting 527 286 165 169

cases proved and

penalties imposed.

Types of penalties

imposed are as under

in 1 (a), 1

(b) & 1 (c).

1(a) Cancellation of 365 197 97 108

Allotment with

debarment from

future allotment

with disciplinary

action.

1(b) Debarment from future 152 86 65 60

allotment and with

disciplinary action

(in cases where

allottee already

surrendered the

accommodation).

1(c) Sharing Debar (in 10 03 03 01

cases allottee was

found sharing the

accommodation with

unauthorized person(s).

2. Intimated to the 517 283 162 168

concerned office of

the connived officials

for initiating

disciplinary action,

as per terms of

Ministry of Personnel,

Public Grievances and

Pension (Department of

Personnel and Training)

OM No.11013/14/85-Estt.

(A) dated 6.3.1986 and

OM No.F11012/2/97-Estt.

(A) dated 31.12.1997

(excluding the cases

of sharing debar 1(c)).

3. Cases pending for 25 63 84 134

re-inspection and for

hearing final decision.

(d) In addition to the penalties imposed under the Allotment Rules, the concerned Ministry/Department of the delinquent allottee also initiates disciplinary action against them. The complaint process has been made easy and accessible by opening an avenue for lodging the on-line complaints in Delhi, through the web site of the Directorate of Estates.